

General Letter No. 01 /2015/R&S

From,

Anil Kumar Choudhary
Registrar General, High Court of Jharkhand, Ranchi.

To

All the Principal District & Sessions Judges of Jharkhand including the Principal Judicial Commissioner, Ranchi and all the Principal Judges of Family Courts of Jharkhand.

Dated Ranchi, the 23rd of May, 2015

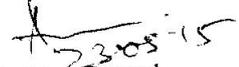
Sir,

I am directed to say that it has been brought to the notice of the Court that the petitions/applications filed u/s 125(3) and 127 of Cr. P.C. i.e. for enforcement of orders of maintenance allowances and alteration of allowances respectively are not assigned separate numbers rather such applications are dealt with in the Main Case filed u/s. 125(1) of the Cr.P.C. and results in incorrect figure of pendency of old cases.

The Court has, therefore, direct you to ensure registering separate Miscellaneous Case for each of the application/ petition filed u/s.125(3) and 127 of Cr.P.C., i.e., applications/ petitions for enforcement of orders of maintenance allowances and alteration of allowances respectively as well as assigning separate Miscellaneous Case Number to such applications/ petitions filed u/s. 125(3) and 127 of Cr.P.C. i.e. for enforcement of orders of maintenance allowances and alteration of allowances respectively, already pending in your Judgeship/Court.

The above instructions may be followed strictly by all concerned.

Yours faithfully,


23.05.15
Registrar General